

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI

Original Application No. 71 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU based on
the News items in The New Indian Express
Newspaper, dated 10.02.2021, "Oil leak from
titanium factory hits Thiruvananthapuram coast,
public barred from affected stretch"

...Applicant

Versus

The Chief Secretary, Govt. of Kerala & Others

... Respondents

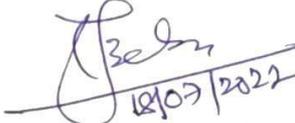
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Place: Bengaluru

Date: July 18th, 2022

Counsel for CPCB


18/07/2022
(J. Chandra Babu)



J. Chandra Babu
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278903

ADDITIONAL REPORT SUBMITTED BY THE JOINT COMMITTEE BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN THE MATTER OF O.A. NO. 71/2021 - TRIBUNAL ON ITS OWN MOTION-SUO MOTU BASED ON THE NEWS ITEMS ON OIL LEAK INTO SEASHORE FROM M/S. TRAVANCORE TITANIUM (P) LTD.

1.0 Background:

The Hon'ble National Green Tribunal (NGT) Southern Zone (SZ) Bench, Chennai had moved an application on its own taking SUO MOTU cognizance, based on the News items in The New Indian Express Newspaper, dated 10.02.2021, "Oil leak from titanium factory hits Thiruvananthapuram coast, public barred from affected stretch" and News item in the Hindu, dated: 10.02.2021, "Furnace oil from Titanium Factory spills into sea" and News item in Mathrubhumi, English Edition Dt. 10.02.2021, "Glass furnace pipe bursts at Titanium factory in TVM, oil leaked to sea".

While hearing the matter on 17.02.2021, Hon'ble NGT had constituted a Joint Committee comprising of;

1. The District Collector, Thiruvananthapuram District
2. Senior Scientist from Kerala State Pollution Control Board (KSPCB),
3. Senior Officer from Tamil Nadu Coastal Zone Management Authority (TNCZMA)
4. Senior Scientist from National Institute of Ocean Technology (NIOT), Chennai
5. Senior Scientist from Central Pollution Control Board (CPCB), Regional Office, Bangalore – Nodal agency

The Committee was appointed to ascertain the real nature of issue and damage caused to the environment, inspect the area in question and submit a factual as well as action taken report covering aspects such as the extent of oil spill in the sea, the nature of damage caused to the aquatic and marine life and the remedial measures to restore the same, to assess the environmental compensation, if any, adequacy of safety measures and compliance with the norms and suggestions for improvement.

2.0 Joint Committee visit to the site and report:

The Hon'ble Tribunal further reconstituted the Joint Committee by its order dated 09.07.2021, as per the memo filed by CPCB to resolve the administrative constraints by replacing Tamil Nadu Coastal Zone Management Authority with Kerala Coastal Zone Management Authority and accordingly the Joint Committee made site visit at M/s. Travancore Titanium Products Ltd. (TTPL) and premises on 15.07.2021. The following members of the Committee were present during the visit;

1. Sh. Suneel Pamidi, IFS, Director DoECC & Member Secretary, KCZMA
2. Sh. Kiran. A. S Scientist E, NIOT, Chennai (representing Dr. (Smt.) Vijaya Ravichandran, Scientist G, NIOT)
3. Sh. P. K. Baburajan, CEE, KSPCB, Thiruvananthapuram
4. Sh. Vineeth T. K, Dy. Collector (Disaster Management), Thiruvananthapuram
5. Sh. Vivek. K, Scientist D/SEE, CPCB, RD, Bengaluru

The Joint Committee members had detailed deliberations on the oil leakage incident, causes and impact on surrounding environment, preventive actions taken after the incident and on-going actions by other agencies and departments. The Committee members also conducted a detailed inspection of the plant, furnace oil storage section, drains through which the oil leak reached the seashore etc. During the site visit on 15.07.2021, sea shore soil samples (03 locations), water samples from the drain as well as coast was also collected and the same was analysed at KSPCB Central Laboratory, Cochin for relevant parameters. Further as decided by the Committee, few reference soil samples from little far away distances were also collected and analysed for oil & grease parameter to correlate with the earlier results.

The Joint Committee had then finalised the report after going through all the documents and records made available, inferences on the analysis results of samples taken during the visit and afterwards and a detailed report was submitted before the Tribunal with all required documents.

The Hon'ble Tribunal, while taking the report into account, vide order dated 09.03.2022 had directed the Joint Committee to furnish some additional details, as under;

“The Joint Committee has expressed their inability to arrive at the compensation, though they have mentioned in the report that on account of spillage of oil from the unit, some damage has been caused to the shoreline. They also mentioned that it was not restored to its original position so far and it would take some time. If that be the case, the Joint Committee can give the details regarding the nature of damage caused, how far it affected the aquatic life and the fishermen community in that area and how long it will take to restore the same to its original position and they are also directed to recommend the nature of restoration work to be carried out by the project proponent to restore the damage caused to the environment and on that basis, they can assess the compensation. If they are not able to assess the compensation, the Joint Committee is directed to submit the above details before this Tribunal, so that the Tribunal can consider the question of compensation (if any) to be payable by the project proponent on account of the damage caused to the environment.”

The actions taken up by the Joint Committee in compliance to the directions, are detailed in the following sections.

3.0 Meetings of the Joint Committee and collection of additional samples:

The Joint Committee convened a meeting on 31.03.2022 through Video Conferencing to discuss the directions given by Hon'ble Tribunal in its order dated 09.03.2022. All the members attended the meeting and it was decided by the Committee that;

- Few more soil samples shall be collected by KSPCB from quite far away locations where the impact of incident is not expected, and analysed for relevant parameters for comparing with the samples already taken near the incident site

- The remedial measures and environmental compensation aspects shall be further explored based on the results of the samples.
- Considering that some amount of sea shore soil contaminated with oil has been removed and transferred to TSDF facility, immediately after the incident and since more than a year has passed after the incident, it was felt that further removal of soil from the sea shore needs to be recommended only if necessary and based on the analysis results, as it can impact the ecology of the area.
- Possibility of obtaining any such reports on the impact of the incident on the marine aquatic life, fish population and fishermen community from the Department of Fisheries shall also be explored so as to address the query made by the Tribunal in this regard.

Accordingly, KSPCB carried out the sampling of soil from the sea shore on 20.04.2022 from 09 locations at varying distances towards the South and North directions from the confluence of the effluent drain to the sea shore. Meanwhile, on account of the transfer of the officer, Sh. P.K Baburajan, CEE was replaced with Smt. Sreekala. S, CEE, as the KSPCB representative in the Committee. A copy of the communication received is enclosed as **Annexure 1**. After the receipt of the analysis results from KSPCB, another meeting of the Joint Committee was convened by the Regional Director, CPCB, Bengaluru on 05.07.2022 to discuss the results and finalize the additional report.

4.0 Analysis results and inferences:

The analysis results of the soil samples collected from the sea shore during different time periods with respect to Oil & Grease content are depicted in the below tables;

a. Soil sample results - collected on 15.07.2021

S. No	Name of the Parameter with unit	Sampling locations		
		01 (Sediment sample from South side of confluence)	02 (Sediment sample from confluence)	03 (Sediment sample from North side of confluence)
1.	Oil & Grease, ppm	135.88	154.66	180.05

b. Soil sample results - collected on 18.10.2021

S. No	Name of the Parameter with unit	Sampling locations			
		SD 01 (Sediment sample, 0.5 km from confluence towards South)	SD 02 (Sediment sample, 1.0 km from confluence towards South)	SD 03 (Sediment sample, 0.5 km from confluence towards North)	SD 04 (Sediment sample, 1.0 km from confluence towards North)
1.	Oil & Grease, mg/Kg	66.9	15.1	12.5	7.7

c. Soil sample results - collected on 20.04.2022

1.	Oil & Grease, mg/Kg	BDL*	BDL	BDL	BDL
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- *BDL – Below Detectable Limits

(Another 05 Samples collected within **2 Km to 5.5 Km** towards **North & South** direction on **20.04.2022** also reported **Oil & Grease** as **BDL**. Copy of the analysis results received from KSPCB is enclosed at **Annexure 2**)

- It can be observed from the analysis results of the soil samples collected during July-2021, October-2021 and April-2022 that there is an incremental reduction in the Oil & Grease value and the latest results reveal that the observed values are 'below detectable limits'.
- Natural attenuation and washing out by rain water can be the main reasons for the reduction of the Oil & Grease content and as already pointed out in the main report, some part of furnace oil, categorised as Group 3: Medium Oils (Most Crude Oils, IFO 180) (Ref – Reports by National Oceanic and Atmospheric Administration, US Department of Commerce) is volatile and about one-third will evaporate within 24 hours.

5.0 Additional information sought by the Tribunal:

The Hon'ble tribunal had directed the Committee to furnish "The nature of damage caused, how far it affected the aquatic life and the fishermen community in that area

and how long it will take to restore the same to its original position and they are also directed to recommend the nature of restoration work to be carried out by the project proponent to restore the damage caused to the environment and on that basis, they can assess the compensation.”

In this regard, the following are submitted for consideration;

- a. From the analysis results, it is felt that remediation for the oil and grease traces in the sea shore soil may not be necessary as the same has come to ‘below detectable levels’ in the latest analysis. Further, as already reported, some amount of soil from the seashore, contaminated with the leaked oil (22.27 MT) was already recovered and sent to the TSDF for final disposal through landfill.
- b. The action taken report provided by KSPCB (copy enclosed as **Annexure 3**) also indicates that the unit, M/s Travancore Titanium Products Ltd was closed down immediately after the incident and was given conditional permission for trial run at reduced capacity initially till the safety measures and shore clean-up activities were completed. Later on only, the unit was permitted to operate at full capacity.
- c. With respect to the impact on aquatic life, the immediate effects of oil waste contamination may be mass mortality and contamination of fish and other food species. However, such impacts have not been reported and reports regarding the adverse effects on aquatic life are not available with the Fisheries Department, as confirmed by the representative from the District Administration.
- d. As already reported in the previous report, M/s Travancore Titanium Products Ltd has been instructed to compensate the fishermen on account of the loss of livelihood due to the incident. As per the latest status, out of 886 people identified, the compensation amount of Rs. 1400/- per person (at the rate of Rs. 700/- per day for two days’ loss of lively hood) has already been distributed by the unit and disbursement of remaining amount, held up due to mismatch in bank account details, is under process. A copy of the communication from the unit to the district administration in this regard is enclosed as **Annexure 4**.
- e. With respect to the environmental compensation, since the restoration cost may not be relevant at this point, as the Oil & Grease values are presently reported as

'BDL', another approach based on the non-compliance of the unit can be considered, as it is evident from the analysis results that the Oil & Grease values in the nearby seashore soil became BDL only after significant time had passed and the same can be considered as the number of days of violation.

- f. Environmental compensation (EC) can be assessed based on the CPCB guidelines using the following formula. The descriptors used in the formula and values considered for the descriptors are summarized in table:

$$EC (Rs.) = PI \times N \times R \times S \times LF$$

Table: EC descriptors and values considered

Components	Description	Value considered
PI	Pollution Index of industrial sector	Red category (PI = 80)
N*	Number of days of violation took place	434 days (date of occurrence of oil leakage to latest monitoring conducted)
R**	Rupee factor (100-500)	R factor considered as 100
S	Scale of operation (Small/ Medium/ Large)	Large (S = 1.5)
LF	Location factor	Industrial area (LF = 1)

*N – Number of days of violation – Incident took place on 10.02.2021 and the sea shore values were reported normal on 20.04.2022. Hence this time period of 434 days is considered.

**R – Rupee factor of 100 is considered as the incident was an accidental leakage

- The EC (Rs.) is worked out as = $80 \times 434 \times 100 \times 1.5 \times 1 = \text{Rs. } 52,08,000.00$
- The estimated EC for a violation period of 434 days shall be **Rs. 52,08,000.00**

- g. The Hon'ble Tribunal may also consider all other recommendations made by the Joint Committee for avoiding such incidents and improvement of environment management, as given in the previous report submitted earlier.

- h. KSPCB can conduct regular monitoring of the soil quality for some more time period and any abnormalities can be brought to the knowledge of CPCB also for any further actions, if required.



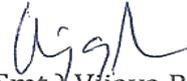
Suneel Pamidi, IFS
Director DoECC &
Member Secretary, KCZMA



Vineeth T. K, Dy. Collector
(Disaster Management)
Thiruvanathapuram



Sreekala. S
Chief Environmental Engineer, KSPCB,
Thiruvananthapuram



Dr. (Smt.) Vijaya Ravichandran,
Scientist G, NIOT, Chennai



Vivek. K
Senior Environmental Engineer/Sc. D,
CPCB, Bangalore



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/NGT/O.A.No.71/2021

Dated: 27/06/2022

From

The Chairman

To

The Regional Director
CPCB, Regional Directorate
NisargaBhavan, Thimmaiah Road
2nd Main Road, Shivanagar
Basaveshwar Nagar
Bengaluru, Karnataka- 560 079

Sub: O.A.No.71/2021 (SZ) filed before the Hon'ble National Green Tribunal

Ref: 1. This Office Letter of even no dated 09/03/2021

2. Letter No. PCB/RO/GEN/TTP/19/2018 dated 27/06/2022 from the
Chief Environmental Engineer, Regional Office, Thiruvananthapuram
regarding e-mail received from CPCB, RD.

Sir,

Vide reference (1) Sri. Baburajan P.K., Chief Environmental Engineer, Head Office, Thiruvananthapuram was nominated to the Joint Committee in the above O.A regarding Oil Leakage from TTPL. Sri. Baburajan P.K., has now been transferred and is holding the charge of Chief Environmental, Regional Office, Ernakulam. In this circumstance, Chief Environmental Engineer, Regional Office, Thiruvananthapuram is hereby nominated to the Joint Committee in lieu of Sri. Baburajan P.K.

Her contact address is as follows.

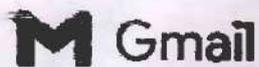
Smt. Sreekala S.
Chief Environmental Engineer
Regional Office, Thiruvananthapuram
Kerala State Pollution Control Board
Pattom, Thiruvananthapuram- 695 004
Mobile No: 9447975737
E-mail: pcbrotvm@gmail.com

Yours faithfully,


CHAIRMAN

Copy to:

1. The Chief Environmental Engineer,
Regional Office, Thiruvananthapuram
2. The Chief Environmental Engineer,
Regional Office, Ernakulam
3. The Senior Environmental Engineer
Legal Cell, Ernakulam
4. The Environmental Engineer,
District Office, Thiruvananthapuram
5. The Environmental Engineer-1, HO

8TT1R0
2T1062022

pcbro tvn <pcbrotvm@gmail.com>

Analysis report _ TTP Veli

1 message

KSPCB Central Lab <kspcbnwmp@gmail.com>
To: pcbrotvm@gmail.com

Sat, Jun 25, 2022 at 1:56 PM

Please find the attachment

With regards,
CHIEF ENVIRONMENTAL SCIENTIST
Central Laboratory
Kerala State Pollution Control Board
Ernakulam, Kochi - 20

 **RESULT OUTLET OF TTP VELI.PDF**
177K

*Discussed with CEE
collected to mail
to CPEB nodal office*



KERALA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കേന്ദ്ര പരീക്ഷണശാല



Certificate No.
TC 8525

ANALYSIS REPORT

Analysis Report No.	PCB/CL/70/2022-23	Date	20.06.2022	Format No.PCB/CL/CH/F-7
Ref. No.	KSPCB/DO/TVM/LAB/TTPL Sampling/2018 dated 22.04.2022	Date of Collection	20.04.2022	
Received From	D O Thiruvananthapuram	Date of Receipt	22.04.2022	
No. of Sample	9	Period of Analysis	22.04.2022 – 20.06.2022	
Source	Outlet of TTPL Veli	Scientist-in-charge	Dr. Josemin	
Sample Condition	Fit for analysis	Sample Type	Sludge samples	
Sample collected by	AEE DO Thiruvananthapuram	Sample volume & container type	Plastic Cover	
Sample preservation	As per APHA/IS:3025 (Part-1)	Type of Test	Chemical	

SAMPLE ID: 01 - 0.5 km from final outlet towards North

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

SAMPLE ID: 02 - 1km from final outlet towards North

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

SAMPLE ID: 03 - 2km from final outlet towards North

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

SAMPLE ID: 04 - 3km from final outlet towards North

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

GANDHI NAGAR, KOCHI - 682 020

Telephone Nos. Direct: 0484 220 7781, EPABX: 0484 220 7783 - 86, Fax: 0484 - 220 7781

E Mail: kspcbclm@gmail.com Web : www.keralapcb.nic.in

Certified for OHSMS (ISO 45001:2018)



SAMPLE ID: 05 - 4km from final outlet towards North

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

SAMPLE ID: 06 - 5km from final outlet towards North

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

SAMPLE ID: 07 - 0.5km from final outlet towards South

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

SAMPLE ID: 08 - 1km from final outlet towards South

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

SAMPLE ID: 09 - 5.5 km from final outlet towards North

Sl. No	Parameters	Unit	Value	Test Method
1	Oil & Grease	mg/Kg	BDL	EPA, 9071B, Revision 2, April 1998

--End of Report--

Checked By

REMYA JOSE
Assistant Scientist

Authorised By
Dr. JOSEMIN
Environmental Scientist



റിജ്യണൽ ഓഫീസ്
 കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE, THIRUVANANTHAPURAM
 Phone: 0471 - 2318156 www.keralapcb.org
 PATTOM P.O., THIRUVANANTHAPURAM, Pin: 695 004



PCB/RO/GEN/TTP/19/2019 Vol. 2

Dated: 13/07/2022

From

Chief Environmental Engineer

To

The Regional director
 CPCB,
 Bangalore
 jcb.cpcb@nic.in

Sub: Action taken by the Board subsequent to the furnace oil leakage at TTPL, TVM

Ref: Joint committee meeting held on 05/07/2022

Sir,

As per the decision in the joint committee meeting held on 05/07/2022, report on the subject mentioned above is submitted as follows

1. Information was received from the public regarding an incident of furnace oil spillage from Travancore Titanium Products Limited at Kochuveli on 10/02/2021 morning. The industry premises were visited and the discharge into the sea was completely stopped. Certain instructions had been issued to the unit vide letter dated 10/02/2021. As per the instruction prior permission from the Board shall be obtained before resuming production in the unit. The TTPL authorities informed on 01/03/2021 that the furnace oil, contaminated sand and other waste materials had been completely removed from the drain discharge point. It was requested by the company authorities vide their letter dated 04/03/2021 to allow operation of the plant for the production of 10 T of TiO_2 and 240 T of H_2SO_4 per day. Board officers inspected the site and verified compliance. As per letters no.

PCB/HO/TVM/ICO/18/07 dated 03/03/2021 & 09/03/2021, permission was granted to M/s. TTPL to operate the plant on trial run basis for 5 days to produce 10 TPD of Titanium Dioxide and 240 TPD of Sulphuric Acid with strict observance of proper storage of Sulphuric Acid and without any effluent discharge to outside of company premises through the outlet. Trial run was conducted from 16/03/2021 to 20/03/2021. Continuous monitoring was conducted by a team of Board Officers during the period of trial run and no effluent had been discharged outside of the company premises through the outlet during the said period. Subsequently the company had requested permission to enhance production of Titanium Dioxide to 30 TPD. Permission was granted on a trial basis upto 31/05/2021, to enhance production of Titanium Dioxide to 30 TPD with a condition not to discharge any effluent outside the company premises. During the period of resuming production in the plant no abnormalities could be noticed by the Board. Further it was requested by the unit to grant permission to continue production at consented capacity (45 TPD). Board vide letter no. PCB/HO/TVM/ICO/18/07 Vol. III dated on 03/09/2021 accorded permission to M/s. TTPL for TiO_2 production upto 45 TPD with strict compliance to the following conditions mentioned below:

- Online pH meter shall be installed in the outlet drain with a provision for automatic pH correction
 - pH in the delay pond as well as the drain shall be monitored at frequent intervals in a day to ensure that the effluent is fully neutralized.
2. No Security Deposit/ Bank Guarantee are seen imposed on the company for resuming their production.

This is reported for your information.



Yours faithfully

A handwritten signature in blue ink, appearing to be 'S. S. S.', written over the typed name.

CHIEF ENVIRONMENTAL ENGINEER

E 439106/2022



TRAVANCORE TITANIUM PRODUCTS LIMITED
(A Government of Kerala Undertaking)
THIRUVANANTHAPURAM

TTPL/MD/FO Leakage/2022

07/072022

ബഹു: ജില്ലാ കളക്ടർ,
തിരുവനന്തപുരം.

Sir,

വിഷയം : (ഭാവൻകുർ ടൈറ്റാനിയത്തിൽ ഓയിൽ ചോർച്ചയിൽ തൊഴിൽ നഷ്ടപ്പെട്ടവർക്ക് നഷ്ടപരിഹാരം നൽകിയത് സംബന്ധിച്ച്) സൂചന : തിരുവനന്തപുരം ജില്ലാ കളക്ടറുടെ DDMA/01/2021/Oil Spill നമ്പറിലെ 05/07/2022 ലെ കത്ത്

ഭാവൻകുർ ടൈറ്റാനിയത്തിൽ ഓയിൽ ചോർച്ചയിൽ തൊഴിൽ നഷ്ടപ്പെട്ട 886 മൽസ്യ തൊഴിലാളികൾക്ക് നഷ്ടപരിഹാരമായി ദിവസം 700/- രൂപ കണക്കിൽ രണ്ട് ദിവസത്തെ വേതനം നഷ്ടപരിഹാരമായി നൽകാൻ സർക്കാർ തീരുമാനിച്ചു. ഇതനുസരിച്ചു 886 പേരുടെയും ബാങ്കക്കൗണ്ട്ിലേക്കു രൂപ 1400/- വീതം ബാങ്കിൽ രൂപ 12,16,600/- നൽകി. എന്നാൽ ബാങ്ക് അക്കൗണ്ട് നമ്പർ കൃത്യമല്ലാത്തതിനാൽ 224 പേരുടെ തുക ബാങ്ക് മടക്കിനൽകി. 662 പേർക്ക് രൂപ 1400 വീതം 9,26,800/- രൂപ നഷ്ടപരിഹാരമായി നൽകിയിട്ടുണ്ട്. ആയതിന്റെ വിശദമായ ലിസ്റ്റ് ഈ കത്തിനൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു.

886 പേർക്ക് നൽകുവാനുള്ള നഷ്ട പരിഹാര തുകയിൽ ബാങ്കി വന്ന 224 പേർക്കുള്ള തുക ഏകദേശം രൂപ 3,13,600/- പ്രത്യേകം നീക്കി വെച്ചിരിക്കുന്നു. ഇതിനായി കോസ്റ്റൽ അപ്ലിഫ്റ്റ് അസോസിയേഷൻ നൽകിയിട്ടുള്ള ഗുണഭോക്താക്കളുടെ ലിസ്റ്റ് ഇതോടൊപ്പം ചേർക്കുന്നു. മേൽ തുക അനുമതി ലഭിക്കുന്നതനുസരിച്ചു ഈ മാസം തന്നെ വിതരണം ചെയ്യുന്നതാണ്.

വിശ്വസ്തതയോടെ

(ഭാവൻകുർ ടൈറ്റാനിയം പ്രോഡക്ട്സിനുവേണ്ടി

[Handwritten Signature]

മാനേജിംഗ് ഡയറക്ടർ

Dr. NAVJOT KHOSA IAS
DISTRICT COLLECTOR
THIRUVANANTHAPURAM

REGD. OFFICE : KOCHUVELI, THIRUVANANTHAPURAM - 695 021, KERALA, INDIA
Phone : 0471-2502748, 2508621, 2500221, Fax : 0471 - 2502724, 2501533, 2501127
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